

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 89/2022

(Arising out of impugned final judgment and order dated 03-05-2019 in CRLA No. 5891/2007 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

PRAKASH @ RAM PARKASH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.58037/2022-CONDONATION OF DELAY IN FILING and IA No.58036/2022-EXEMPTION FROM FILING O.T. and IA No.58035/2022-EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 22-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Naveen Sehrawat, Adv.
 Mr. Sanjeev Kumar, Adv.
 Mr. Bankey Bihari, AOR
 Mr. Birendra Bikram, Adv.
 Mr. Naveen Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable in four weeks.

(ARJUN BISHT)
(COURT MASTER (SH)

(RAM SUBHAG SINGH)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS